

THE PUNJAB COURTS (DELHI AMENDMENT) BILL, 1994

As passed by the Legislative Assembly of the  
National Capital Territory of Delhi on the 30th March,  
1994.

THE PUNJAB COURTS (DELHI AMENDMENT)

BILL, 1994

(As passed by Legislative Assembly of the National Capital Territory of Delhi)

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BILL

to further amend the Punjab Courts Act, 1918 (Act No. 6 of 1918) as in force in the National Capital Territory of Delhi

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-fifth Year of the Republic of India as follows :—

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| Short title & commencement                                      | 1. (1) This Act may be called the Punjab Courts (Delhi Amendment) Act, 1994.<br>(2) It shall come into force on such date as may be notified in the Official Gazette by the Government of the National Capital Territory of Delhi in this behalf.  |
| Amendment of Punjab Courts Act, 1918 (Punjab Act No. 6 of 1918) | 2. In the Punjab Courts Act, 1918 ( Punjab Act No. 6 of 1918) as extended to the National Capital Territory of Delhi —<br>(a) for words and expression 'Subordinate Judge' occurring in Sections 18(3), 22(1), 26, 27(1), 27(2), 28(1), 28(4), 29, 30(1), 30(3), 30(4), 37, 39(1), 39(3) and 40(1), the words and expression 'Civil Judge' shall be substituted ; and<br>(b) for the words and expression 'Additional Judge' used in Sections 18, 21, 38(1), 38(2) and 39(2), the words and expression 'Additional District Judge' shall be substituted. |

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 30th March, 1994.

  
(CHARTI LAL GOEL)

Speaker  
Legislative Assembly of the  
National Capital Territory of  
Delhi

Delhi  
Dated the 4th April, 1994

I assent to this Bill.



(P.K. DAVE)  
Lt. Governor of  
National Capital Territory  
of Delhi

Delhi  
Dated the 8.04. 1994

The Legislative Assembly of the National Capital  
Territory of Delhi

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(As Passed by the Legislative Assembly of the  
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